

2.12.98

This matter has been taken up to-day for final disposal on being mentioned by the learned counsels for both sides. The respondents have filed their counter with copy to learned counsel for the petitioner.

We have heard Shri Ashok Mishra, learned counsel for the petitioner and Shri R.C.Rath, learned Addl. Standing Counsel appearing for the respondents. It is

submitted by the learned counsel for the petitioner that as it appears from the counter the applicant has already been promoted to the post of Goods Driver

with effect from 26.6.1998. Therefore, the main prayer of the applicant in O.A. has already been partly

allowed by the respondents. The other prayer is for consequential financial and service benefits to the employee from 5-2-1997. The employee is

to the applicant from 5.8.1997. It is submitted by the learned counsel for the petitioner that he would file a representation to the departmental

would file a representation to the departmental authorities praying for the benefits and a direction be issued to the respondents to dispose of the

be issued to the respondents to dispose of the representation within a specified time limit will liberty to applicant to approach the Tribunal.

if he is dissatisfied with the order of the departmental authorities to be passed on his

representation. Learned Addl. Standing Counsel has no objection to this above course of action. In

view of this Original Application is disposed of with a direction to applicant to file a represent

to the departmental authorities within a period of thirty(30) days from to-day praying for finan-

and service benefits. The respondents are directed to dispose of the representation by a reasoned

order within a period of 30 days from the date of receipt of the order and communicate the decision

thereon within 15 days thereafter. The applicant is given liberty to approach the Tribunal in case he

is dissatisfied with the order to be passed by the departmental authorities on his ~~p~~ representation.

No costs.

VICE-CHAIRMAN

MEMBER (JUDICIAL)